

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

Date of Decision: 21.9.94.

OA 673/92
(OA 559/90)

CHANDRESH KUMAR

... APPLICANT.

v/s.

UNION OF INDIA & CRS.

... RESPONDENTS.

CORAM :

HON'BLE MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.
HON'BLE MISS USHA SEN, ADMINISTRATIVE MEMBER.

For the Applicant ... SHRI J.K. KAUSHIK.

For the Respondents ... SHRI M. RAFIQ.

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.

Applicant has prayed that Annexure A-1 dated 19.9.90 be quashed and the verbal termination order dated 26.10.90 may be declared illegal.

2. Subsequent to the filing of this OA, this order has been revised and v/s letter dated 25.1.91 directions were given that the casual labourers with one year of service as on 5.2.86 are not to be discharged in pursuance of the Supreme Court's judgement. However, those casual labourers who are having less than one year of service as on 5.2.86 are also not to be terminated if they satisfy the requirements of age, educational qualifications, sponsorship through Employment Exchange etc. and have since put in one year of service.

3. The respondents are directed to consider the cases of the applicant afresh in the light of the order dated 25.1.91 within a period of three months from the date of receipt of this order. In case the applicant fulfills the requirements according to the letter dated 25.1.91, respondents' earlier action may be quashed. If the applicant feels aggrieved even thereafter, he will be at liberty to move a fresh petition. The OA stands disposed of accordingly, with no order as to costs.

Ush
(USHA SEN)
MEMBER (A)

D.L. Mehta
(D.L. MEHTA)
VICE CHAIRMAN